

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: OA 370/2002

Applicant (s) Raisuddin Khan
Advocate for Applicant (s)

Respondent (s) Union of India & ors.
Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Copy sent to Applicant Bench 9/6 Dated 12/3/02</p>	<p><u>268-202</u></p> <p>Mrs. Shyam Kumar, Counsel for the applicant. Learned Counsel for the applicant says that his client does not want to press this application, as there is a provision of appeal ^{against the} order of the ^{High} Appellate Authority. Learned Counsel has says that he may be given opportunity to file fresh OA, if he is aggrieved with the order passed by the Appellate Authority. Consequently the OA is dismissed. ^{as withdrawn} Applicant is free to challenge the order of Appellate Authority, if he is so advised.</p> <p> GOPAL SINGH ADMINISTRATIVE MEMBER</p> <p> G. L. GUPTA VICE CHAIRMAN</p>